

[Smt. Dil Kumari Bhandari]

a bill further to amend the Representation of the People Act, 1950.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950.

The motion was adopted.

SHRIMATI DIL KUMARI BHANDARI : I introduce the Bill.

15.34 hrs.

JUDGES (INQUIRY) AMENDMENT BILL
(Amendment of section 3)

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): I beg to move for leave to introduce a bill further to amend the Judges (Inquiry) Act, 1968.

MR. SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Judges (Inquiry) Act, 1968.

The motion was adopted.

15.34 1/2 hrs.

MOTOR VEHICLES (AMENDMENT) BILL
(Amendment of section 166)

[English]

SHRI P.C.THOMAS (Muvattapuzha): I

beg to move for leave to introduce bill to amend the Motor Vehicles Act, 1988.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Motor Vehicles Act, 1988.

The motion was adopted.

SHRIP.C.THOMAS: I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT)
(Insertion of new part XIA)
by Shri Chitta Basu

[English]

MR. SPEAKER: The House shall now take up further consideration of the Following motion moved by Shri Chitta Basu on the 13 th March, 1992, namely:-

"That the Bill further to amend the Constitution of India, be taken into consideration."

The time allotted for this Bill was three hours. The time already taken two hours and 30 minutes; 30 minutes remained to be taken.

Shri Nitish Kumar was on his legs last time.

[Translation]

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, first of all I would like to thank Shri Chitta Basu for bringing forward a constitution (Amendment) Bill, in the House in public interest. Its object is to confer constitutional Status on both the National Development Council and the planning commission for the planned development of